

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3883
ANSWERED ON:02.12.2010
NEW MODEL FOR AIRPORT PROJECTS
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has made it mandatory for developers to use a fixed percentage of non-aeronautical projects revenue to cross-subsidise airport functions so as to minimise operational cost;
- (b) if so, the details thereof;
- (c) whether the Government has finalised the new model for the nonaeronautical airport projects in the country; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) & (b): No, Madam. However as per Schedule 1 of State Support Agreement (SSA) entered into with the Joint Venture Companies by Government of India for IGI Airport (Delhi) and CSIAirport (Mumbai), 30% of the gross revenue generated by the JVCs from the Revenue Share Assets is to be considered for the purpose of fixation of Base Airport Charges.

(c) & (d): No, Madam. However, Airports Economic Regulatory Authority (AERA) has been established for determination of the aeronautical charges for the major airports in the country.